

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO.790/2016  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

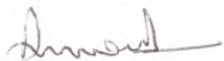
NAME OF THE COMPANY :

Prem Sarup Narula

Vs

Bycell Telecommunication (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(1),(e),(f)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Prem Sarup Narula	petitioner	Petitioner	

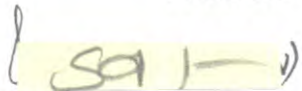
**ORDER**

Compliance affidavit in terms of the order dated 15.3.2017 has been filed and as per the Rule 7 (2) of the Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016 a copy has been furnished to the respondent. On behalf of the respondent, a request has been made for filing of the objections.

Let the objections be filed by 25.4.2017 by furnishing a copy to the Ld. Counsel for the respondent.

List for further consideration on 26.4.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.4.2017